

THE ALL INDIA SERVICES (OVERSEAS PAY, PASSAGES & LEAVE SALARY) RULES, 1957

In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, after consultation with the Government of the States concerned, hereby makes the following rules, namely :

1. Short title, application and commencement. – (1) These rules may be called the All India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957.

(2) They apply to person –

(a) who are members of the Indian Administrative Service and who before becoming members thereof were members of the Indian Civil Service; and

(b) who are members of the Indian Police service and who before becoming members thereof were members of the Indian Police :

and who at the time of their appointment to the All India Civil Service or the Indian Police, as the case may be, had their domicile in Asia.

(3) They shall be deemed to have come into force on the twelfth day of July, 1956.

2. Overseas pay :- The provisions of Secretary of State's Rule regulating the grant of overseas pay published in the Government of India, late Finance Department Resolution No. 1533-Ex, dated the 5th July 1923, shall notwithstanding anything to the contrary contained in any general or special order of the Secretary of State in Council issued under Clause (b) of Rule 1 of the said rules cease to apply to persons to whom the rules apply and the right of any such person to draw such overseas pay shall cease.

3. Passages :- The provisions of Rule 12 and Schedule IV of the Superior Civil Services Rules shall cease to apply to persons to whom these rules apply and the right of any such persons to obtain passages under the said provisions shall cease.

4. Leave salary :- (1) All leave salary payable to any person to whom these rules apply shall be payable in rupees, and conversion, if any, shall be at the prevailing rate of exchange and subject to the exchange regulation, if any for the time being in force.

(2) No person to whom these rules apply shall be entitled to draw leave salary in pound sterling notwithstanding anything to the contrary contained in the Fundamental Rules applicable to such person.

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